

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. R M A METALS & ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R M A METALS & ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1973
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25206TN1973PTC006354
5.	Address of the registered office and principal office (if any) of corporate debtor	New No,129, North Phasemanampet Road, Sidco Industrial Estate, Ambattur, Chennai - 600098
6.	Insolvency commencement date in respect of corporate debtor	09/12/2022 (Order received on 17.12.2022)
7.	Estimated date of closure of insolvency resolution process	07/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.K.J.Vinod IBBI/IPA-003/ICAI-N-00291/2020-2021/13451
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.9, 3 rd Floor, Block-A, Trident serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore- 641036.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mob: 9789902841 Email: rmapl.cirp@gmail.com

11.	Last date for submission of claims	02/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	Relevant Forms and Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **R M A Metals & Alloys Private Limited** on 09th December, 2022.

The creditors of **M/s. R M A Metals & Alloys Private Limited**, are hereby called upon to submit their claims with proof on or before 02nd January,2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:19/12/2022
Place: Coimbatore

K.J.Vinod
Insolvency Professional